

SKC-MZ/1A/11.00

RAJYA SABHA

Thursday, the 28th November, 2024 / Agrahayana 7, 1946 (Saka)

The House assembled at eleven of the clock,

MR. CHAIRMAN in the Chair

MR. CHAIRMAN: Papers to be laid on the Table.

PAPERS LAID ON TABLE

SHRI GAJENDRA SINGH SHEKHAWAT: Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers: -

- (a) Annual Report and Accounts of the North Central Zone Cultural Centre (NCZCC), Prayagraj, Uttar Pradesh, for the year 2022-23, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Centre.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

डा. जितेन्द्र सिंह : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training), under sub-section (2) of Section 3 of the

All-India Services Act, 1951: -

- (1) G.S.R. 444(E)., dated the 23rd July, 2024, publishing the Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 2024.
- (2) G.S.R. 445(E)., dated the 23rd July, 2024, publishing the Indian Administrative Service (Pay) Second Amendment Rules, 2024.
- (3) G.S.R. 448(E)., dated the 24th July, 2024, publishing the Indian Police Service (Pay) Second Amendment Rules, 2024.
- (4) G.S.R. 449(E)., dated the 25th July, 2024, publishing the Indian Police Service (Fixation of cadre Strength) Second Amendment Regulations, 2024.
- (5) G.S.R. 463(E)., dated the 31st July, 2024, publishing the Indian Police Service (Fixation of cadre Strength) Third Amendment Regulations, 2024.
- (6) G.S.R. 464(E)., dated the 31st July, 2024, publishing the Indian Police Service (Pay) Third Amendment Rules, 2024.
- (7) G.S.R. 540(E)., dated the 6th September, 2024, publishing a Corrigendum to the Notification No. G.S.R. 99(E)., dated the 14th February, 2023.
- (8) G.S.R. 541(E)., dated the 6th September, 2024, publishing a Corrigendum to the Notification No. G.S.R. 98(E)., dated the 14th February, 2023.

II. A copy (in English and Hindi) of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training)

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Notification No. G.S.R. 687(E)., dated the 5th November, 2024, constituting the Joint Cadre Authority for Indian Administrative Service, Indian Police Service and Indian Forest Service Joint Cadres of Arunachal Pradesh-Goa-Mizoram-Union Territories, as mentioned therein, issued under sub-section (1) of Section 3 of the All-India Services Act, 1951.

III. A copy each (in English and Hindi) of the following papers: -

- (i) (a) Annual Report and Accounts of the Aryabhata Research Institute of Observational Sciences (ARIES), Nainital, Uttarakhand, for the year 2023-24, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Institute.
- (ii) (a) Annual Report and Accounts of the Birbal Sahni Institute of Palaeosciences (BSIP), Lucknow, Uttar Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Institute.
- (iii) (a) Annual Report and Accounts of the Indian Association for the Cultivation of Science (IACS), Kolkata, West Bengal, for the year 2023-24, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Association.
- (iv) (a) Annual Report and Accounts of the Indian Institute of Astrophysics (IIA), Bengaluru, Karnataka, for the year 2023-24, together with the Auditor's Report on the Accounts.

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- (b) Review by Government on the working of the above Institute.
- (v) (a) Annual Report and Accounts of the Indian Institute of Geomagnetism (IIG), Navi Mumbai, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.
- (vi) (a) Annual Report and Accounts of the Institute of Advanced Study in Science and Technology (IASST), Guwahati, Assam, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.
- (vii) (a) Annual Report and Accounts of the Indian Institute of Nano Science and Technology (INST), Mohali, Punjab, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.
- (viii) (a) Annual Report and Accounts of the International Advanced Research Centre for Powder Metallurgy and New Materials (ARCI), Hyderabad, Telangana, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working the above Centre.
- (ix) (a) Annual Report and Accounts of the Jawaharlal Nehru Centre for Advanced Scientific Research (JNCASR), Bengaluru, Karnataka, for the year 2023-24, together with the Auditor's Report on the Accounts.

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- (b) Review by Government on the working the above Centre.
- (x) (a) Annual Report and Accounts of the Raman Research Institute (RRI), Bengaluru, Karnataka, for the year 2023-24, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working the above Institute.
- (xi) (a) Annual Report and Accounts of the Sree Chitra Tirunal Institute for Medical Sciences and Technology (SCTIMST), Thiruvananthapuram, Kerala, for the year 2023-24, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
- (xii) (a) Annual Report and Accounts of the Satyendra Nath Bose National Centre for Basic Sciences (SNBNCBS), Kolkata, West Bengal, for the year 2023-24, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working the above Centre.
- (xiii) (a) Annual Report and Accounts of the Wadia Institute of Himalayan Geology, (WIHG), Dehradun, Uttarakhand, for the year 2023-24, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
- (xiv) (a) Annual Report and Accounts of the National Innovation Foundation - India (NIF), Gandhinagar, Gujarat, for the year 2023-24, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.

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- (xv) (a) Annual Report and Accounts of the North East Centre for Technology Application and Reach (NECTAR), Shillong, Meghalaya, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Centre.
- (xvi) (a) Annual Report and Accounts of the Indian National Academy of Engineering (INAE), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Academy.
- (xvii) (a) Annual Report and Accounts of the Indian National Science Academy (INSA), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working the above Academy.
- (xviii) (a) Annual Report and Accounts of the National Academy of Sciences, India (NASI), Prayagraj, Uttar Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working the above Academy.

SHRI KIRTIVARDHAN SINGH: Sir, I lay on the Table—

I. A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. G.S.R. 582(E)., dated the 20th September, 2024, publishing the Van (Sanrakshan Evam Samvardhan) Amendment Rules, 2024, under sub-section (2) of

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Section 4 of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980.

II. A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. G.S.R. 665(E)., dated the 25th October, 2024, publishing the Biological Diversity Rules, 2024, under sub-section (3) of Section 62 of the Biological Diversity Act, 2002.

III. (1) A copy each (in English and Hindi) of the following papers, under Section 24 of the Compensatory Afforestation Fund Act, 2016: -

- (a) Annual Report and Accounts of the National Compensatory Afforestation Fund Management and Planning Authority (National CAMPA), New Delhi, for the year 2018-19, together with the Auditor's Report on the Accounts.
- (b) Annual Report and Accounts of the National Compensatory Afforestation Fund Management and Planning Authority (National CAMPA), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (c) Annual Report and Accounts of the National Compensatory Afforestation Fund Management and Planning Authority (National CAMPA), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (d) Annual Report and Accounts of the National Compensatory Afforestation Fund Management and Planning Authority (National CAMPA), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (e) Annual Report and Accounts of the National Compensatory

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Afforestation Fund Management and Planning Authority (National CAMPA), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

(f) Review by Government on the working of the above Authority for the years 2018-19 to 2022-23.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

IV. A copy each (in English and Hindi) of the following papers, under Section 30 of the Biological Diversity Act, 2002: -

(a) Annual Report and Accounts of the National Biodiversity Authority (NBA), Chennai, Tamil Nadu, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Authority.

(Ends)

MESSAGES FROM LOK SABHA

SECRETARY-GENERAL: Sir, I rise to report that Lok Sabha at its sitting held on the 27th November, 2024, adopted the following two motions:-

(i) That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate one Member from Rajya Sabha to associate with the Committee on Welfare of Scheduled Castes and Scheduled Tribes for the un-expired portion of the term of the Committee *vice* Shri Krishan Lal Panwar resigned from Rajya Sabha *w.e.f.* 14th October,

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2024 and do communicate to this House the name of the member so nominated by Rajya Sabha; and

(ii) That this House do recommend to Rajya Sabha that Rajya Sabha do agree to elect one Member from amongst the Members of Rajya Sabha to associate with the Committee on Welfare of Other Backward Classes of the House for the un-expired portion of the term of the Committee *vice* Shri Beedha Masthan Rao Yadav resigned from Rajya Sabha *w.e.f.* 29.08.2024 and do communicate to this House the name of the Member so elected to the Committee.”

(Ends)

**ALLOCATION OF TIME FOR DISPOSAL OF GOVERNMENT
LEGISLATIVE AND OTHER BUSINESS**

MR. CHAIRMAN: I have to inform Members that the Business Advisory Committee, at its meeting held on 27th November, 2024, has allotted time for Government Legislative Business as follows:-

	BUSINESS	TIME ALLOTTED
1.	Consideration and passing of the following Bills :—	
	(i) The Oilfields (Regulation and Development) Amendment Bill, 2024	Two Hours

	(ii)	The Boilers Bill, 2024	Two Hours
2. Consideration and passing of the following Bills, after they are considered and passed by Lok Sabha:—			
	(i)	The Banking Laws Four hours (Amendment) Bill, 2024	Four hours
	(ii)	The Railways (Amendment) Bill, 2024	Four hours
	(iii)	The Disaster Management (Amendment) Bill, 2024	Five hours
	(iv)	The Readjustment of Representation of Scheduled Tribes in Assembly Constituencies of the State of Goa Bill, 2024	Two hours
3.	Consideration and return of the appropriation Bill relating to First Batch of Supplementary Demands for Grants for the year 2024-25, after it is considered and passed by Lok Sabha		Five hours

(Ends)

**MOTION FOR ELECTION TO SREE CHITRA TIRUNAL INSTITUTE
FOR MEDICAL SCIENCES AND TECHNOLOGY (SCTIMST),
TRIVANDRUM**

THE MINISTER OF STATE IN MINISTRY OF SCIENCE AND TECHNOLOGY (DR. JITENDRA SINGH): Sir, I move the following Motion:—

“That in pursuance of clause (j) of Section 5, read with sub-Sections (1) and (2) of Section 6 of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum Act, 1980 (No.52 of 1980), this House do proceed to elect, in such manner as directed by the Chairman, one Member from amongst the Members of the House to be a member of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum.”

The question was put and the motion was adopted.

(Ends)

(Followed by NBR/1B)

NBR-DN/1B/11.05

MR. CHAIRMAN: Hon. Members, I have received 16 notices under Rule 267. Shri Pramod Tiwari, Shri Sanjay Singh, Shri Randeep Singh Surjewala, Shri Anil Kumar Yadav Mandadi, Shrimati Ranjeet Ranjan, Shri Akhilesh Prasad Singh, Dr. Syed Naseer Hussain have demanded discussion on the allegation of corruption against Adani Group. Shri Ramji Lal Suman, Dr. John Brittas, Prof. Ram Gopal Yadav, Shri A. A. Rahim, Shri Abdul Wahab, Dr. Syed Naseer Hussain have sought discussion over recent violence in Sambhal, Uttar Pradesh. Shri Tiruchi Siva, Shri P. P. Suneer, Shri Sandosh Kumar P have sought discussion on alarming and continuing violence in the State of Manipur.

Hon. Members, the situation with respect to applicability of Rule 267 has been spelt out in this House on several occasions and as recently as yesterday that happened to be the first day of the last quarter century of the adoption of the Indian Constitution. After bestowing my deep attention to all these notices, I am unable to persuade to agree to their request. ...*(Interruptions)*...

श्री रणदीप सिंह सुरजेवाला: सर, यह शुचिता का सवाल है।...*(व्यवधान)*...

MR. CHAIRMAN: One minute. ...(*Interruptions*)... Pramodji, one minute. ...(*Interruptions*)...

श्री रणदीप सिंह सुरजेवाला: सर, आप इतने कठोर हृदय मत बनिए।
...(व्यवधान)...

MR. CHAIRMAN: I am unable to accept them and they are hereby declined.

SHRI JAIRAM RAMESH: Sir, how do we persuade the Chair?
...(*Interruptions*)...

MR. CHAIRMAN: There is a good question emanating from, I would say, my dear friend, Shri Jairam Ramesh. He says, ‘How do we persuade the Chair?’ It is a good question. Therefore, I seek to answer it. ...(*Interruptions*).... We persuade the Chair, historically, only by exhibiting the highest standard of conformant to the rules. ...(*Interruptions*)... And, as I indicated yesterday, the ruling of the Chair must evoke deference and not a challenge. I am sure, rules are so comprehensive that they enable every Member of Parliament to contribute. Let me advert, for a moment; during the last Session, we had the occasion to make allocation of time, but we failed to utilize time

for want of speakers. Therefore, there can be no grievance at all to voice your concerns, but in accordance with rules. If we start having practice of 'my way or no way', it is not only undemocratic, but will pose a great challenge to the very existence of this sacred theatre. I have no doubt any deviation from the rules is virtually sacrilegious to this temple. ...*(Interruptions)*... Just a minute. ...*(Interruptions)*... Shri Pramodi Tiwari, what do you have to say? ...*(Interruptions)*...

SHRI PRAMOD TIWARI: I am just pointing out to Rule 267, Sir.

MR. CHAIRMAN: No! ...*(Interruptions)*...

SHRI PRAMOD TIWARI: I want to teach myself, Sir. I want to get a lesson from it.

MR. CHAIRMAN: Pointing out to what? You want to take the floor to say what!

SHRI PRAMOD TIWARI: Sir, I just want to read Rule 267 and nothing more.

MR. CHAIRMAN: Mr. Tiwari, Members have read it. Let us give a tribute to our Members that they are fully aware to the text of Rule 267.

SHRI PRAMOD TIWARI: Sir, I want interpretation from the Chair.

MR. CHAIRMAN: Okay. So, are you raising a point of order?

SHRI PRAMOD TIWARI: Yes, Sir.

MR. CHAIRMAN: Okay. Please go ahead. क्या यह रूल 267 के संबंध में है?

(Followed by HK/1C)

LP-HK/1C/11.10

श्री प्रमोद तिवारी : जी। सबसे बड़ी बात यह है, इसमें कहा गया है कि "कोई सदस्य, सभापति की सहमति से...." ...(व्यवधान)... सर, आपके बगैर तो यहां पत्ता भी नहीं हिल सकता है।

श्री सभापति : ऐसा कीजिए कि आप यह बात जयराम रमेश जी को भी बताइए। वे मेरे बहुत अच्छे मित्र हैं, आप यह बात जयराम रमेश जी को भी बताइए कि यह सब कुछ सभापति की सहमति से ही होता है और मैं आपको सहमति देने के लिए बहुत तत्पर हूँ।

श्री प्रमोद तिवारी : सर, मैं इसीलिए यहां पर खड़ा हुआ हूँ और मुझे उम्मीद है कि आप मुझे सहमति दे देंगे। मुझे इस बात की पूरी उम्मीद है और उम्मीद पर दुनिया कायम है।

श्री सभापति : माननीय प्रमोद तिवारी जी, हर सदस्य सभापति की सहमति से ही बोलता है।

श्री प्रमोद तिवारी : सभापति जी, मैं पढ़ देता हूँ। "कोई सदस्य, सभापति की सहमति से, यह प्रस्ताव कर सकेगा कि उस दिन राज्य सभा के समक्ष सूचीबद्ध कार्य से संबंधित किसी प्रस्ताव पर किसी नियम का लागू होना निलंबित कर दिया जाए और यदि वह प्रस्ताव स्वीकृत हो जाता है तो संबंधित नियम कुछ समय के लिए निलंबित कर दिया जाएगा। परंतु यह और कि यह नियम उस मामले में लागू नहीं होगा, जहां नियमों के विशेष अध्याय के अधीन किसी नियम के निलंबन के लिए पहले ही कोई विशिष्ट उपबंध किया गया हो।" ठीक है सर? परंतु वह है नहीं, इसलिए मेरा सिर्फ यह कहना है कि *...(व्यवधान)...

MR. CHAIRMAN: Nothing is going on record. ...(Interruptions)... The House stands adjourned to meet at 12.00 noon today.

The House then adjourned at twelve minutes past eleven of the clock.

* Not recorded.

KSK/RK/12.00/1D

The House reassembled at twelve of the clock,

MR. CHAIRMAN *in the Chair*

MR. CHAIRMAN: Please take your seats. ...*(Interruptions)*... May I have some say, Ram Gopalji? ...*(Interruptions)*... Please take your seat. ...*(Interruptions)*... Nothing is going on record. If you can't hear your Chairman, nothing can go on record. Hear the Chairman first. I have an appeal to make. ...*(Interruptions)*... Nothing is going on record except what I would say. Hon. Members, take your seat. ...*(Interruptions)*... Nothing else will go on record. Hon. Members, yesterday marked the historic milestone, the beginning of the final quarter century before our Constitution turns hundred. This was a moment for our House of Elders, guided by the spirit of nationalism, to send a powerful message of hope to 1.4 billion people, reaffirming our commitment to their dreams and aspirations and our journey towards Bharat, which is Bharat at 2047. ...*(Interruptions)*... It is with deep concern, I must say that we missed the historic opportunity, where there should have been productive dialogue, constructive engagement,

echoing the collective aspirations of our people. ...*(Interruptions)*...

We fell short of their expectations. ...*(Interruptions)*... Hon. Members, this Chamber is more than just a House of debate. Our national spirit has to echo from here. ...*(Interruptions)*...

Parliamentary disruption is not remedy; it is a malady. ...*(Interruptions)*... It weakens our foundation. It slides Parliament into irrelevance. We must continue to have our relevance. ...*(Interruptions)*... Hon. Members, when we engage in this kind of conduct, we deviate from constitutional ordainment. ...*(Interruptions)*... We show our back to our duties if Parliament strays from its constitutional duty to represent people's hopes and aspirations. It is our duty to nurture nationalism to further democracy. ...*(Interruptions)*... I urge you all to embrace the spirit of meaningful dialogue. Let us return to traditional, thoughtful discussion. Hon. Members, I plead with you, I request you for co-operation. ...*(Interruptions)*... Allow me to take up the Agenda of the day. Be assured, you shall have opportunity to raise all issues. The Parliament is a platform for productive discussion. ...*(Interruptions)*...

श्री जयराम रमेश : सर, एलओपी को बोलने दीजिए। ...*(व्यवधान)*...

MR. CHAIRMAN: Question Hour is important. I have already taken a call. You were not present. ...*(Interruptions)*... The hon. LoP was not there. Please make him aware of my ruling. I have already declined, having taken a view. ...*(Interruptions)*... I cannot allow this House to get into irrelevance. We should not dishonour the spirit of those who gave us this Constitution. ...*(Interruptions)*... There is no reason for us not to proceed with the House. ...*(Interruptions)*... Sorry! The House stands adjourned to meet at 11 a.m. on Friday, the 29th November, 2024.

*The House then adjourned at five minutes
past twelve of the clock till eleven of the clock on
Friday, the 29th November, 2024.*